

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 85/MP/2021 alongwith IA No. 26/IA/2021

**Subject** : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.

**Date of Hearing** : 13.9.2023

**Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Southern Power Distribution Company of Telangana Limited (TSSPDCL)

**Respondents** : Power Grid Corporation of India Limited (PGCIL) & Anr.

**Parties present** : Ms. Swapna Seshadri, Advocate, TSSPDCL  
Ms. Ashabari Thakur, Advocate, TSSPDCL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL

### Record of Proceedings

The instant petition is filed by Southern Power Distribution Company of Telangana Limited (TSSPDCL) against the alleged wrongful levy of “relinquishment charges” by CTUIL. IA No. 26/IA/2021 is filed by the Petitioner to direct CTUIL not to precipitate the matter and not to make any further claim for recovery of the relinquishment charges till the pendency of the present petition.

2. Learned counsel for the Petitioner requested an adjournment in the matter and sought time to file its response to CTUIL’s submission dated 28.8.2023. He further requested permission to make additional submissions in the matter.



3. The Commission acceded to the request of the Petitioner and directed the Petitioner to file its response to CTUIL's submission and other submissions on affidavit by 29.9.2023, with an advance copy to the Respondents.

4. The petition will be listed for final hearing on 20.10.2023.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

